

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 891 OF 2008
BEFORE THE REGISTRAR M.K GUPTA

THE LAND ACQUISITION OFFICER & TAHSILDAR
VERSUS

Appellant (s)

C. GOPAL REDDY(DEAD) BY LRS. & ORS.
(With office report)

Respondent(s)

Date: 25/03/2010 This Appeal was called on for hearing today.

For Appellant(s) Mr. C.K. Sucharita, Adv.
Mr.T.V.George,Adv.

For Respondent(s) Mr. P.Venkat Reddy,Adv.
Mr. B.Ramana Murthy, Adv.
Mr. Anil Kumar Tandale,Adv.

UPON hearing counsel the Court made the following
O R D E R

In the present Civil Appeal there are 8 respondents.
Respondent No.2 has been deleted as per this Hon'ble Court's
order dated 5.9.2007. Respondent No.1 has been substituted by 4
Lrs. and whereas Lrs. of deceased Respondent No.4 are already on
record as Respondent Nos. 5 to 8 by Hon'ble Court's order dated
29.8.2006.

The appellant as well as Lrs. of respondent Nos. 1,
respondent nos. 3 and 5 to 8 are represented by their advocates.
Original Records of the High Court as well as Trial Court have
been received. Leave has been granted as per Hon'ble Court's
order dated 25.1.2008. Appellant as well as respondents have
filed Statement of cases.

Appeal is ready for hearing.

(M.K. GUPTA)
Registrar